

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

23.02.2011

OA No. 424/2009

None present for applicant.

Mr. V.S. Gurjar, Counsel for respondent no. 1.

Mr. S. Shrivastava, Counsel for respondents nos. 2 to 5.

When the matter was listed on 25.01.2011, this Tribunal had passed the following order:-

"Learned counsel for the applicant submits that he is not receiving any instructions from the applicant. As such, he pleads no instructions in the instant case.

Registry is directed to issue notices to the applicant to make alternative arrangement on the next date of hearing, failing which the matter will be decided ex-parte and the interim stay granted by this Tribunal shall also stand vacated.

Let the matter be listed on 23.02.2011"

Despite intimation given by this Tribunal to the applicant, none is present on his behalf. It appears that the applicant is not interested in pursuing the matter. Accordingly, the OA is dismissed for non-prosecution on the part of the applicant. The interim stay granted on 24.09.2009 shall stand vacated.

Anil Kumar

(ANIL KUMAR)
MEMBER (A)

M.L. Chauhan

(M.L. CHAUHAN)
MEMBER (J)

AHQ

*Copy given vide
M/s 150 To 152
25/2/11*